

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.66(ND)/2013**

**IN THE MATTER OF:**

M/s. Rodemadan Holdings Ltd.

.... Applicant/petitioner

Vs.

M/s. International Trade Expo Center Ltd. & Ors.....

Respondents

**Order under Section 397-398 of the Companies Act**

**Order delivered on 15.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. VARADHARAJAN,**  
**Hon'ble Member(Judicial)**

For the Applicant/petitioner : Mr. Gaurav M. Liberhan,  
Mr. Neeraj K. Gupta, Advs.

For the Respondent : Mr. Krishnendu Datta, Mr. Deepak Kumar Vijay,  
Mr. Abhinav, Advocates

**ORDER**

The matter is part heard. For paucity of time no hearing could take place.

List the matter on 13<sup>th</sup> October, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

& — Sd —

**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**

15.09.2017  
V. Sethi